

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/MP/2021

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and Regulation 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of this Commission for adjudication of the dispute with the Respondent regarding payment of tariff considering the period from 16.12.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 27.11.2013 read with Addendum No.1 dated 20.12.2013 and for extension for Expiry Date under the Power Purchase Agreement.

Date of Hearing : 3.11.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Dhariwal Infrastructure Limited (DIL)

Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)

Parties Present : Ms. Meha Chandra, Advocate, DIL
Ms. Aparna Tiwari, Advocate, DIL
Shri Aveek Chatterjee, DIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing senior counsel. The said request was allowed by the Commission and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 22.12.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**